

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.66935 of 2023**

Arising Out of PS. Case No.-83 Year-2023 Thana- LAUKAHA District- Madhubani

Bansilal Yadav @ Gautam Kumar Yadav S/O- Late Harihar Yadav Village-  
Sahorwa Ps- Laukaha Dist- Madhubani

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Mr.Jay Ram Prasad  
For the Opposite Party/s : Mr.Madhuri Lata

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR  
ORAL ORDER**

3      13-12-2023                      Heard the learned counsel for the petitioner, learned  
counsel for the informant and learned APP for the State.

2. The petitioner seeks regular bail in a case registered for the offence under Sections 147, 148, 149, 341, 323, 324, 307, 302, 120B, 504 of the Indian Penal Code.

3. As per the prosecution case, due to land dispute, three persons from the prosecution side was killed by the accused persons and some other persons sustained grievous injury.

4. Learned counsel for the petitioner submits that the petitioner is in custody since 02.04.2023, he is quite innocent and has not committed any offence.

5. Learned A.P.P. has vehemently opposed the prayer for bail and has submitted that there is sufficient material



available on record to connect the petitioner with the crime.

6. Considering the fact that the petitioner has participated in the killing of three persons, I am not inclined to grant bail to the petitioner. This application is dismissed.

7. The Court below is directed to expedite the trial of the petitioner.

**(Sandeep Kumar, J)**

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